HSE No. 1051/2023-2025



తెలంగాణ. రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 81 HYDERABAD, TUESDAY, MARCH 18, 2025.

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 18th March, 2025

L. A. BILL No. 8 OF 2025.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Municipalities (Amendment) Act, 2025.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

B. 268-1 (RSN)

[1]

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Amendment of section 20, Act. No. 11 of 2019.

Amendment of section 200.

- 2. In the Telangana Municipalities Act, 2019 (hereinafter referred to as the principal Act), in section 20, in sub-section (1), after the word and expression "clauses (a) (b) (c)", the word and expression "and (d)" shall be inserted;
- 3. In the Principal Act, in section 200, in sub-section (1),-
- (i) for clause (a), the following clause shall be substituted, namely,-
- "(a) any premises are needed or is likely to be needed for the purpose of being used as polling stations, for counting, for storage of ballot boxes, voting machines (including voter verifiable paper audit trail) and poll related material after a poll has been taken, accommodation for security forces and polling personnel; or".
- (ii) in clause (b), for the proviso thereunder, the following provisos shall be substituted, namely,-

"Provided that such premises shall be requisitioned after the issuance of the Notification by the State Election Commission.

Provided further that no vehicle, which is being lawfully used by a candidate or his agent for any purpose, connected with the election of such candidate shall be requisitioned under this sub-section until the completion of the poll at such election".

Amendment of Schedule-I.

- 4. In the principal Act, in Schedule-I,
- (i) under the Heading "II WARANGAL", against Sl.No.3, in column (3), the word "Rajupeta" shall be omitted.
- (ii) under the Heading "VI JAGTIAL", against SI.No.14, for the entries in columns (3) and (4), the following entries shall be substituted in the respective columns, namely,-

March 18, 2025

(3)	
"Jagtial [including 2BHK Urban Colony of Nookapalli village (part) of Mallial Revenue	50"
Mandal comprising survey Numbers 172, 183-192, 193 (part), 194-198 and Narsingapur village (part) of Jagtial Rural Revenue Mandal, comprising survey numbers 421-428, 437 (part)].	

(iii) under the Heading "IX KHAMMAM", after SI.No. 26A, and the entries relating thereto, the following SI.No. and entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"26B		Kalluru (by merging Kalluru, Kappalabandham, Kishtaiah Banjara, Hanuman Thanda, Lokavaram (west), Lokavaram (east), Pullaiah Banjara and Vatcha Naik Thanda Gram Panchayats)	20"

- (iv) under the Heading "X BHADRADRI KOTHAGUDEM", Sl.Nos. 27 and 28 and the entries relating thereto shall be omitted.
 - (v) under the Heading "XV RANGA REDDY",-
- (a) against SI.No. 43, in column (3), for the words "Qutbullahpur and Tharamathipet Grampanchayats", the words "Qutbullahpur, Tharamathipet Grampanchayats" and "Sainagar Grampanchayat" pertains to Yadadri Bhuvanagiri District shall be substituted.
- (b) against SI.No.54B, in column (3), for the words "Malkapur and Urella Grampanchayats", the words "Malkapur, Urella, Mallareddyguda, Palgutta, Pamena and Kandawada Grampanchayats" shall be substituted.

- (c) against Sl.No.54C, in column (3), for the words "Surangal and Aziznagar Grampanchayats", the words "Surangal, Aziznagar and Appojiguda Grampanchayats" shall be substituted.
- (vi) under the Heading "XVII MEDCHAL-MALKAJGIRI", after SI.No.67, and the entries relating thereto, the following SI.Nos. and entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"67A		Aliyabad (by merging Aliyabad, Lalgadimalakpet, Mazidpur, Muraharipally, Thurkapally and Yadaram Grampanchayats)	20
67B		Muduchintalapally (by merging Adraspalle, Anantharam, Jaggamguda, Kesavapur, Kesavaram, Kolthur, Laxmapur, Lingapur Thanda, Muduchintalapally, Nagishettypally, Narayanpur, Potharam, Uddemarry and Ponnal Grampanchayts)	24
67C		Yellampet (by merging Dabilpur, Maisireddy Pally, Konaipally, Nuthankal, Sreerangavaram, Bandamadaram, Lingapur, Ravalkole, Saidonigadda Thanda, Somaram, Rajbollaram, Rajbollaram Thanda, Ghanpur and Yellampet Grampanchayts)	24"

(vii) under the Heading "XIX KAMAREDDY", after SI.No.73 and the entries relating thereto, the following

SI.No. and entries shall be inserted in the respective columns, namely,-

(1)	(2)	(3)	(4)
"73A		Bichkunda (by merging Bichkunda, Kandarpally, Gopanpally and Dowlthapur Grampanchayats)	12"

(viii) under the Heading "XXII NALGONDA", against SI.No.91, for the entries in columns (3) and (4), the following entries shall be substituted in respective columns, namely,-

(3)	(4)
"Haliya (excluding the Sy.No.	12"
1-260 and 322-540 of Ibrahimpeta village)	21

(ix) under the Heading "XXIV SANGAREDDY", against SI.No.105, in column (3) for the words, Kistareddypet and Sulthanpur Grampanchayats" the words, "Kistareddypet, Sulthanpur, Wadakpally and Janakampet Grampanchayats" shall be substituted.

(x) under the Heading "XXVII NARAYANPET", against SI.No.115A, in column (3), for the words, "Maddur and Renivatla Grampanchayats", the words "Maddur, Renivatla, Nagampally, Bheempur, Chapancheruvu Thanda and Erragutta Thanda" shall be substituted.

(xi) after SI.No.128 and the entries relating thereto, the following District and entries shall be added in the respective columns, namely,-

(1)	(2)	(3)	(4)
"XXXI 129.	MULUGU	Mulugu (by merging Mulugu, Bandarupalli and Jeevantharaopally Grampanchayats)	20"

Amendment of Schedule-II.

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5. In the principal Act, in Schedule-II,

(i) against Sl.No.3, for the entries in columns (3) and (4), the following entries shall be substituted in respective columns, namely.-

(3)	(4)
Ramagundam (by including Lingapoor, FCI Elkalapalli Gate, Venkatraopalli and Akbarnagar of Kundanpally Grampanchayats consisting Survey Nos.100, 103, 104, 105 and 108-113)	60"

(ii) After SI.No.14 and the entries relating thereto, the following SI.No. and the entries shall be added, namely;-

(1)	(2)	(3)	(4)
"15	Bhadradri Kothagudem	Kothagudem (by merging Kothagudem and Palvancha Municipalities, Komatipalli, Laxmidevipalli, Nimmalagudem, Mangapeta, Nayakulagudem, Sujathanagar and Narasimhasagar Grampanchayats)	60"

Withdrawal of L.A. Bill No.7 of 2022. 6. The Telangana Municipal Laws (Amendment) Bill, 2022 (L.A. Bill No.7 of 2022), pending for the consideration and assent of the President, is hereby withdrawn.

STATEMENT OF OBJECTS AND REASONS

Government have amended the Telangana Municipalities Act, 2019 (Act No.11 of 2019) vide the Telangana Municipalities (Amendment) Act, 2024 (Act No.4 of 2024) by including the Madhannapet, Nagulapalle, Maheshwaram, Makdumpuram, Rajapalli, Muthojipet, Rajupeta, Rajapalli, Ramulunaik Thanda, and Parshunayak Thanda Grampanchayats into Narsampet Municipality.

In the Telangana Municipalities Act, 2019, there is no such provision for extending the said Act to Scheduled Areas. Therefore, it is proposed to exclude the Rajupeta Grampanchayat from Narsampet Municipality.

The Headquarters of the newly formed Mulugu District in Telangana State is "Mulugu," which is still a Grampanchayat. Mulugu Gram Panchayat area and its peripheral villages, viz., Bandarupally and Jeevantharaopalli Grampanchayats, are fast acquiring urban characteristics in recent times, especially after the formation of Mulugu District. Mulugu District is the tourism hub of Telangana, with magnificent tourist spots like Bogotha Waterfalls, Ramappa Lake, Laknavaram Lake, Mallur Temple, and Medaram Temple, and as such, the city of Mulugu faces a lot of floating population. The potential for development of the tourism industry is thus enormous in Mulugu. To cope up with the increasing Tourist population, the Government has started "Haritha Hotel" in Mulugu. Therefore, the Collector and District Magistrate, Mulugu, has proposed to constitute Mulugu Municipality by merging Mulugu, Bandarupally, and Jeevantharaopally Grampanchayats.

The Grampanchayats, which are located within ORR overlapping ORR and nearer to ORR (except Sainagar Grampanchayat), were merged with nearby Municipalities of Rangareddy, Medchal-Malkajgiri, and Sangareddy districts, vide Act No.4 of 2025. The Sainagar Grampanchayat is located within ORR belongs to Bhoodan Pochampally Mandal of Yadadri Bhuvanagiri District. Therefore, the Collector and District Magistrate, Yadadri Bhuvanagiri, have proposed to merge Sainagar Grampanchayat into Peddamberpet Municipality.

Ramagundam is an industrial town comprising of coal mines by Singareni Collieries Company Ltd (SCCL). Thermal and Solar power generation is being taken up by the National Thermal Power Corporation Ltd., Ramagundam Fertilizer Chemicals Limited has been established for Urea manufacturing in India. The Government of Telangana has sanctioned 800 MWP power project at Ramagundam. Therefore, to have planned development of potential villages surrounding with ULBs, to have a comprehensive master plan which includes a roads network, Water supply, employment opportunities and conversation of water bodies and eco-sensitive areas, have proposed for inclusion of FCI Gate, Elkalapalli, Venkatraopalli and Akbarnagar of Kundanpally Grampanchayats consisting Sy.Nos.100, 103, 104, 105 and 108-113 into Ramagundam Municipal Corporation.

Further proposed to merge the Kothagudem Municipality and Palvancha Municipality along with (07) non-scheduled Gram Panchayats of Sujatha Nagar Mandal to form Kothagudem Municipal Corporation. The proposed non-schedule (07) areas of Gram panchayats of Sujathanagar Mandal are 1) Komatipalli, 2) Laxmidevipalli, 3) Nimmalagudem, 4) Mangapeta, 5) Nayakulagudem, 6) Sujathanagar and 7) Narasimhasagar.

And further proposed to include the Appojiguda Grampanchayat in Moinabad Municipality and Mallareddyguda, Kandawada, Palgutta and Pamena GPs into Chevella Municipality.

Bichkunda Grampanchayat and surrounding Grampanchayats, namely, Kandarpally, Gopanpally, and Dowlthapur, have urban characteristics with a population of approximately 20,847. Therefore, it is proposed to the formation of Bichkunda Municipality by merging Bichkunda, Kandarpally, Gopanpally, and Dowlthapur Gram panchayats.

The 2BHK Urban Colony of Nookapalli village (part) of Mallial Revenue Mandal comprising survey Numbers 172,183-192,193 (Part), 194-198, and Narsingapur village (part) of Jagtial Rural Revenue Mandal, comprising survey numbers 421-428, 437 (part), consisting of 4560 2BHK houses and 520 old Indiramma houses, were established in the extent of 188.27 acres. These houses have been allotted exclusively for beneficiaries of Jagtial Municipality. This colony requires being provided with infrastructure facilities and needs regular maintenance. In this proposed area, there are dumping yard, Fecal Sludge Treatment Plant (FSTP), a Compost Shed, Dry Resource Collection Centre (DRCC), which are maintained by Jagtial Municipality. National Academy of Construction (NAC) Training Centre is also functioning in the adjoining area which requires regular maintenance by Jagtial Municipality. Therefore, the Commissioner and Director of Municipal Administration, Hyderabad, and District Collector, Jagtial, have requested to merge the 2BHK Urban Colony of Nookapalli village (part) of Mallial Revenue Mandal and Narsingapur village (part) of Jagtial Rural Revenue Mandal into Jagtial Municipality.

Another proposal is for the formation of Kalluru Municipality by merging Kalluru, Kappalabandham, Kistaiah Banjara, Hanumanthanda, Lokavaram (East), Lokavaram (West), Pullaiah Banjara and Vatchanaik Thanda Gram panchayats. Further, for formation of Aliabad Municipality, Muduchintalapally Municipality and Yellampet Municipality by merging surrounding Grampanchayats.

Wadakpally and Janakampet GPs of Ameenpur Mandal are left, and the remaining GPs merged in Ameenpur Municipality. These (2) GPs are adjacent to the ORR, and there is a scope of rapid urban development in said area. Therefore, it is proposed to include the Wadakpally and Jankampet into Ameenpur Municipality.

The village of Ibrahimpeta of Haliya Municipality agriculturebased and the villagers are farmers and collies, depending their livelihood on farming. The Village is far from the Municipal Officer, and villagers have to go to their daily work to Municipal Office by crossing a water nala. During the rainy season, it is very difficult to cross the high-speed nala. Due to the restoration of the Village as Grampanchayat, they will benefit from NREGS works and propsed to exclude the Sy.No.1-260 and 322-540 of Ibrahimpeta village from Haliya Municipality.

Section 20 of the Telangana Municipalities Act, 2019, defines the process of the election of Chairperson and Vice-Chairperson. In section 20(1) of the Act, it was stated that the MLAs, MLCs and Lok Sabha Members are the electors to Chairpersons and Vice-Chairperson. Erroneously /typographically, the Rajya Sabha Member was not carried out as elected member to Chairperson/ Mayor and Vice-Chairperson/ Deputy Mayor. Therefore, the Secretary, the State Election Commission has proposed to include the Rajya Sabha Member as one of its members to be elected as the Chairperson and Vice-Chairperson and proposed an amendment to section 20(1) of the Telangana Municipalities Act, 2019.

The Ministry of Law and Justice, Government of India, has amended the Representation of the People Act, 1951 (Central Act No.43 of 1951) for acquiring the premises for polling stations, counting, storage of ballot boxes, EVMs, VVPATS and poll related material and accommodation of security personnel and polling personnel. The State Election Commission has recommended that the election related provision of the Telangana Municipalities Act, 2019 have to be amended on similar lines. Therefore, it is proposed to amend section 200 of the Telangana Municipalities Act, 2019 (Act No.11 of 2019) suitably.

The Hon'ble Governor has accorded permission for the withdrawal of the Telangana Municipal Laws (Amendment) Bill, 2022 (L.A. Bill No.7 of 2022), which was reserved for consideration and assent of the Hon'ble President of India, on 8.2.2025.

Accordingly, Government has decided to introduce the Telangana Municipalities (Amendment) Bill, 2025, in place of the Telangana Municipal Laws (Amendment) Bill, 2022 (L.A. Bill No.7 of 2022).

This bill seeks to give effect to the above decisions.

A. REVANTH REDDY, CHIEF MINISTER.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1 and 3 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purpose of the Act and such rules to made or notifications issued which are intended to cover matters mostly of procedural in nature, are to be laid on the Table of both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. REVANTH REDDY, CHIEF MINISTER.

MEMORANDUM UNDER 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY

The Telangana Municipalities (Amendment) Bill, 2025 after it is passed by the both Houses of the State Legislature, may be submitted to the Governor for the consideration and assent under article 200 of the Constitution of India.

> A. REVANTH REDDY, CHIEF MINISTER.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.

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